

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.628/2019  
P.S. Nihal Vihar  
State Vs. Ashok Kumar  
U/s 370/370A/376D/506/34 IOPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application filed on behalf of the applicant/accused for withdrawal of the bail application I.A.No.01/2020 filed in S.C. No.742/2019 titled State v. Ashok Kumar.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. M. P. Sinha, counsel for the applicant/accused (Through Video Conferencing).

Reply to the bail application filed by the IO Insp. Jitender Dagar perused.

Arguments heard. Record of S.C. No.742/2019 perused.

The counsel for the applicant/accused submits that the accused wants to withdraw the bail application being I.A. No.01/2020 filed on his behalf in S.C. No.742/2019. The counsel for the applicant/accused submits that the said bail application may be dismissed as withdrawn. Considering the same, the bail application bearing I.A. No.01/2020 is dismissed as withdrawn. In view of the above, the present application stands disposed off.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**Bail Application No.991/2020  
FIR No.120/2020  
P.S. Hari Nagar  
State Vs. Akshay Kumar  
U/s 376 IPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. V. K. Gupta, Ld. counsel for the accused.  
Accused Akshay Kumar present on interim bail.  
IO SI Anil Sharma present.  
Victim in person.

Arguments heard. Record perused.

Ld. counsel for the applicant/accused submits that in the instant matter, interim bail u/s 439 Cr.P.C. was granted to the applicant/accused vide order dated 21.04.2020 passed by Sh. Vishal Singh, Ld. ASJ-03 (West). Ld. counsel for the applicant/accused submits that interim bail already granted to the applicant/accused may kindly be extended for a period of one month.

Ld. Addl. PP on the other hand submits that there is no urgency shown by the applicant/accused to extend the interim bail.

I have gone through the FIR of the case which reveals that complainant knew applicant/accused since August, 2019. They have developed intimacy and applicant/accused promised to marry her. On the promise of marriage, applicant/accused rape complainant on 31.12.2019 and again on 23.02.2020. Thereafter, applicant/accused refused to marry her.

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Keeping in view the above facts and circumstances as well as considering the present situation of Covid-19, therefore, interim bail already granted to the applicant/accused vide order dated 21.04.2020 is hereby extended till 25.06.2020 on the same terms and conditions and bail bond which already stands accepted earlier, is deemed to be accepted till 25.06.2020.

The applicant/accused shall surrender before the court on 25.06.2020.

Bail application be listed on 25.06.2020.

Copy of the order be sent to the Jail Superintendent. Copy of the order be also given dasti to the parties.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) WEST**  
**Tis Hazari Court, Delhi**  
**05.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.1513/15

P.S. Uttam Nagar

State Vs. Jitender Rathi @ Jite

U/s 307/328/363/376D IPC &

6 POCSO Act & 25/27 Arms Act

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Tanmay Nagar, counsel for the applicant/accused.  
IO SI Anita with case file.

Arguments on the bail application heard.

It is noted that the trial in the present FIR is already pending in the court of Ms. Sugandha Aggarwal, Ld. ASJ (West) and the accused is in JC since 29.01.2016. After addressing the arguments, Ld. counsel for the applicant/accused submits that this court may dismiss this bail application on the ground that trial is pending in other court. The request of the counsel for the applicant/accused is considered.

Again at this stage, the counsel for the applicant/accused submits that the bail application may be adjourned for 2/3 days. His request is not considerable as in 2/3 days, there shall be no change of circumstances nor the concerned trial court has duty roster of urgent bail application till 14.06.2020. The counsel for the applicant/accused also requested that the present bail application be transferred to the concerned court where the trial is pending irrespective of bail duty roster of point A or B for consideration. At his request, let the bail application be put up before the Ld. District & Sessions Judge (West) on 12.06.2020 with the request to

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transfer the bail application to be listed before the concerned court as per law. The counsel for the applicant/accused to appear before the Ld. District & Sessions Judge (West) on the said date.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.537/2019  
P.S. Hari Nagar  
State Vs. Akshya Kumar  
U/s 394/411 IPC

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Arbind Kumar Garg, counsel for the applicant/accused.  
Applicant/accused Akshya Kumar present on interim bail.  
IO ASI Krishan Singh present.

Reply to the bail application filed by the IO perused.

Arguments heard.

It is submitted by the counsel for the applicant/accused that the Ld. M. M. Sh. Manu Vedwan (West) granted 45 days interim bail to the applicant/accused vide order dated 30.04.2020. The counsel for the applicant/accused submits that in the present scenario of Covid-19, the bail application of the applicant/accused be allowed or extended the interim bail granted to the applicant/accused by the Ld. M.M. In view of prevailing situation related to Corona Virus and directions of the Hon'ble Supreme Court and the Hon'ble High Court of Delhi as well as to take care of health of jail inmates and accused/applicant herein, the application for grant of interim bail is allowed and interim bail is extended till 30.06.2020. Application stands disposed off accordingly.

Copy of the order be also given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.823/2015  
P.S. Hari Nagar  
State Vs. Mohit  
U/s 302/34 IPC

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. A. K. Gupta, counsel for the applicant/accused.  
IO SI Shrikrishna present.

Reply to the bail application filed by the IO perused.

Arguments on the bail application heard.

The counsel for the applicant/accused submits that the present accused is in JC since 11.06.2015 and he is required at home to look-after his old aged parents who are suffering from old aged ailments under the present situation of Covid-19. In view of the submissions made, interim bail for a period of 45 days is sought on behalf of the applicant/accused.

On the other hand, Ld. Addl. PP for the State opposed the bail application. It is submitted by her that the applicant/accused is involved in more than 20 cases and if he is enlarged on bail, he can influence the witnesses or tamper with evidence or repeat the offences of like cases. She prayed to dismiss the bail application.

I have gone through the FIR and reply of the IO. In the present FIR, the accused is involved in heinous crime of murder. As per the report of the IO, the accused is involved as much as 20 cases. No documents regarding the illness of the parents of the accused also annexed with the application. The accused is also not covered under the guidelines of the

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Hon'ble Delhi High Court for granting interim bail to inmates. Considering the overall facts and circumstances of the case coupled with the serious allegations and previous involvement of the applicant/accused, the bail application is accordingly dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**FIR No. 99/2020**

**PS : Kirti Nagar**

**U/S: 324/326/341 IPC**

**State Vs. Ravi Kant @ Vishal**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Rajesh Vashishth, Ld. Counsel for applicant/accused.

IO/ SI Mahendra Kumar present.

Reply filed.

IO submits that the chargesheet is likely to be filed within two days. Let the chargesheet be filed on or before the next date of hearing.

Put up for consideration on **11.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)  
WEST : DELHI

Bail application No. 1096  
FIR No. 25/2020  
PS : Anand Prabat  
U/S: 302/364/34/120B IPC  
State Vs. Vikram Saini

05.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Rakesh Kumar, Ld. Counsel for applicant/accused.

HC Jai Ram present on behalf of IO in person.

Reply regarding the medical documents filed through HC Jai Ram, PS Anand Prabat. The original medical records for verification as per request from hospital has been supplied to the HC Jai Ram today for verification of the medical documents.

Put up for filing of report and consideration on 10.06.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
05.06.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**FIR No. 183/2019  
PS : Ranhola  
U/S: 302/201/120-B/34 IPC  
State Vs. Jaleesh Ahmed.**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Rajan Bhatia

Reply has already been received.

On the request of Ld. Counsel for accused, put up for consideration on **01.07.2020**.

**(G.N. PANDEY)  
ASJ-09 (POCSO) West  
Tis Hazari Courts, Delhi  
05.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.390/18  
P.S. Hari Nagar  
State Vs. Roshan Paswan  
U/s 302/201/120B/34 IPC

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Dinesh Kumar, counsel for the applicant/accused  
(Through Video Conferencing).

Reply to the bail application filed by SI Shrikrishna.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 12.09.2018 and no other case is pending against him. Let report be called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.258/2013  
P.S. Nihal Vihar  
State Vs. Pintu Kumar  
U/s 302/201/34 IPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Atul Bansal, counsel for the applicant/accused  
(Through Video Conferencing).

Reply to the bail application filed on behalf of the IO Insp.  
Jitender Dagar.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 05.08.2013 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration through VC.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) WEST**  
**Tis Hazari Court, Delhi**  
**05.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**FIR No. 259/2019**

**PS : Nihal Vihar**

**U/S: 395/397/120B IPC & 25/54/59 Arms Act.**

**State Vs. Lalit**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Shivam Sharma, Ld. Counsel for applicant/accused.

HC Naveen on behalf of IO in person.

Reply received.

On the request of Ld. Counsel for accused, put up for consideration on **12.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.481/10  
P.S. Hari Nagar  
State Vs. Jagdish @ Babloo  
U/s 392/397/174A/34 IPC

05.06.2020

The court of undersigned is having duty today as per  
computer generated circular/duty Roster dated 30.05.2020 of Ld. District  
& Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of  
bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Harish Kumar, counsel for the applicant/accused.

Let the reply/report of the bail application be called from the  
concerned IO.

Bail application be listed on 12.06.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.667/19  
P.S. Nihal Vihar  
State Vs. Deepu Singh @ Kada  
U/s 304/341 IPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Nitin Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO ASI Padam Singh perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**



IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.397/2019  
P.S. Hari Nagar  
State Vs. Saddam @ Gauri  
U/s 3/4 of MCOC Act

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Deepak Sharma, counsel for the applicant/accused.

Reply to the bail application filed on behalf of the IO.

Interim bail for a period of one month has been sought on behalf of the applicant/accused on the ground of marriage of sister of accused scheduled to be held on 18.06.2020. Alongwith the application, the marriage card of the marriage is also annexed. Let the verification report from the IO regarding the factum of marriage be called for the next date.

Bail application be listed on 12.06.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.586/2018  
P.S. Nihal Vihar  
State Vs. Kamal & Ors.  
U/s 302/34 IPC & 25/27/54/59 Arms Act

05.06.2020

The court of undersigned is having duty today as per  
computer generated circular/duty Roster dated 30.05.2020 of Ld. District  
& Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on  
behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Counsel for the applicant/accused.

Let the reply/report of the bail application from the concerned  
IO be called.

Bail application be listed on 15.06.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.353/2017  
P.S. 307/34 IPC  
State Vs. Himanshu Tyagi @ Hunny  
U/s 307/34 IPC & 25/27 Arms Act**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Anshul Gupta, counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 21.12.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 09.06.2020 for consideration.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.258/13  
P.S. Nihal Vihar  
State Vs. Ajay  
U/s 302/506/120B/34 IPC

05.06.2020


The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. U. K. Giri, counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody for the last two years and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration.

  
(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.258/13  
P.S. Nihal Vihar  
State Vs. Rajdev  
U/s 302/506/120B/34 IPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. U. K. Giri, counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody for the last two years and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.115/2019  
P.S. Anand Parbat  
State Vs. Jagdish  
U/s 498A/304B/34 IPC

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Kanwarpreet Singh, counsel for the applicant/accused  
(Through Video Conferencing).

Reply to the bail application filed by the IO SI Shiv Prakash.  
Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 02.06.2019 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 09.06.2020 for consideration through VC.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**FIR No. 876/2017**

**PS : Ranhola**

**U/S: 302/308/323/148/149 IPC**

**State Vs. Jaswant @ Pappu**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for extension of interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Animesh Pandit, Advocate for Sh. Iqbal Khan, Ld. Counsel for applicant/accused.

Heard.

Sh. Animesh Pandit, Advocate, Enrollment No. D-140/96 for Sh. Iqbal Khan, Ld. Counsel for applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.585/2016  
P.S. Ranhola  
State Vs. Amit @ Meeta  
U/s 302/404/34 IPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Akshay Shokeen, counsel for the applicant/accused  
(Through Video Conferencing).

Reply to the bail application filed on behalf of the IO.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 09.08.2016 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for **09.06.2020** for consideration through VC.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**



**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing**

**Bail Application No. 541**

**FIR No. 81/2018**

**PS : Nihal Vihar**

**U/S: 363/328/376/376D/34/120B IPC & Section 6 POCSO Act.**

**State Vs. Sudhir**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vijai Pal Singh, Ld. Counsel for applicant/accused through Video Conferencing.

Victim not present.

IO/SI Manisha Yadav present.

Heard through VC.

Reply filed along-with medical verification report be taken on record.

IO submits that victim is not present today due to she is not feeling well. IO undertakes that she will produce the victim on the next date of hearing.

IO is directed to produce the victim on the next date of hearing.

Put up for consideration on **10.06.2020**. IO shall remain present on date fixed.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing**

**FIR No. 766/2019**

**PS : Nihal Vihar**

**U/S: 323/344/354/354A/363/368/376D/506 IPC & 6/8 POCSO Act.**

**State Vs. Tejpal**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vinod Kumar Verma, Ld. Counsel for applicant/accused through Video Conferencing.

Complainant / victim not present.

Heard through VC.

Reply has already been received through E-mail. Copy of the reply filed by the IO be supplied to the Ld. Counsel for applicant / accused through 'whats app' on his request before the next date of hearing

Neither complainant/victim nor IO present today. Let notice be issued to the complainant through IO and IO/ SHO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **09.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.

FIR No.77/17  
P.S. Anand Parbat  
State Vs. Deepak Jha @ Ravi  
U/s 363/212/34/328/364/376 IPC & 6 POCSO Act

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Counsel for the applicant/accused.

Let the reply/report of the bail application be called from the concerned IO.

Bail application be listed on 11.06.2020.

(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.585/2017  
P.S. Ranhola  
State Vs. Chanderpal  
U/s 302/34 IPC**

05.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
Sh. Bijender Singh, Amicus Curiae for the applicant/accused  
(Through VC).

Reply to the bail application filed on behalf of the IO.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 01.09.2017 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 08.06.2020 for consideration through VC.

**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing**

**FIR No. 435/2018**

**PS : Mundka**

**U/S: 376/374/506/365/ IPC & Section 4 POCSO Act.**

**State Vs. Rakesh**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Bhanu Kathpalia, Ld. Counsel for applicant/accused through video conferencing.

Complainant / victim not present.

Heard through VC.

Reply already received.

Neither complainant/victim nor IO present today. Let the notice be issued to the complainant through IO and IO/SHO for next date of hearing.

Put up for consideration on **10.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

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**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI  
COURTS, DELHI.**

**FIR No.709/19  
P.S. Nihal Vihar  
State Vs. Sanjay Kumar  
U/s 376/354/354A/506 IPC and 4/5 POCSO Act**

05.06.2020


The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.  
IO W/SI Manisha Yadav present.

Reply to the bail application filed by the IO alongwith the copy of the order dated 04.06.2020 passed by Sh. Ankur Jain, Ld. ASJ (West) whereby the bail application of the present applicant/accused was dismissed vide detailed order.

The present application was fixed for hearing through video conferencing today. Efforts is made by the Reader of the court to connect the counsel for the applicant/accused but the same could not be done as the phone of the counsel for the applicant/accused was found switched off. Therefore, the application is adjourned for 22.06.2020 for further proceedings through Video Conferencing.

  
**(G.N. PANDEY)  
ASJ-09 (POCSO) WEST  
Tis Hazari Court, Delhi  
05.06.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**Video Conferencing**

**FIR No. 203/2018**

**PS : Ranhola**

**U/S: 363/366/376 (D)/328 IPC & 6 POCSO Act.**

**State Vs. Khushnood @ Raju**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. R. K. Tarun, Ld. Counsel for applicant/accused (through Video Conferencing)

Victim not present.

Mr. "I", father of victim present.

Heard through VC.

Father of victim undertakes that he will produce the victim on the next date of hearing and no need to issue summon in this regard.

Father of victim is directed to produce the victim on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **15.06.2020**. IO be summoned.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**

ORDER

WEST : DELHI

OFFICE OF THE DISTRICT JUDGE  
TIS HAZARI COURTS

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)**

**WEST : DELHI**

**FIR No. 1037/15**

**PS : Ranhola**

**U/S: 363/376D/506/120B/34 IPC & Section 6 POCSO Act**

**State Vs. Suraj**

**05.06.2020**

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Mahesh Prasad, Ld. Counsel for applicant/accused.

Complainant not present.

Neither complainant nor IO present today. Let the notice be issued to the complainant through IO and IO/SHO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **15.06.2020**.

**(G.N. PANDEY)**  
**ASJ-09 (POCSO) West**  
**Tis Hazari Courts, Delhi**  
**05.06.2020**